

establishment of a plant for the manufacture of 66,000 tonnes per annum of Soda Ash and Ammonium Chloride/Ammonium Sulphate

SHRI JYOTIRMOY BOSU I have fulfilled the conditions

MR SPEAKER You may have fulfilled the conditions. But I have not given my consent

12 hrs.

Re ADJOURNMENT MOTION
(Query)

MR SPEAKER We will now take up the Calling Attention Notice

SHRI JYOTIRMOY BASU How can you withhold consent when I have satisfied all the requirements? This is a very serious matter

MR SPEAKER All the conditions are satisfied except the consent of the Speaker

SHRI JYOTIRMOY BOSU (Diamond Harbour) May I seek your permission to raise a very important matter? I have given notice of an adjournment motion which fulfils all the conditions required by the Rules of Procedure. It relates to the unprecedented drought conditions in Bengal

SHRI JYOTIRMOY BOSU The rules are very clear and I have fulfilled them

MR. SPEAKER I am also very clear about it

MR SPEAKER The next business in the agenda is the Calling Attention. So unless I call him, why should he get up?

SHRI JYOTIRMOY BOSU Are you going to allow a discussion on it?

MR SPEAKER I am thinking about it

SHRI JYOTIRMOY BASU Matters relating to adjournment motion are raised immediately after the question hour. Rule 60 is very clear on the subject. I have raised it after the question hour. We want this adjournment motion about the drought conditions in West Bengal to be allowed to be discussed in this House

SHRI S M, BANERJEE (Kanpur) Under item No 9 of the agenda, the Minister of Agriculture is making a statement on the drought conditions

SHRI JYOTIRMOY BOSU, That has nothing to do with the adjournment motion. It is a *Suo Motu* statement. Sir, will you allow a discussion?

MR SPEAKER Will he please sit down?

MR SPEAKER I have not decided about it. When I have decided about it I will let him know. I have not accepted any adjournment motion yet

SHRI JYOTIRMOY BOSU Are you giving some time to this House for the discussion of these unprecedented drought conditions?

SHRI JYOTIRMOY BOSU How can you summarily dismiss it like that?

MR SPEAKER I am thinking over it. You say that you are entitled to raise it after the question hour. Kindly read Direction No. 2

MR. SPEAKER I am not bound to give the reason in the House

SHRI JYOTIRMOY BOSU But the Directions cannot supersede the rules. May I draw your attention to rule 58? I have fulfilled all the requirements for giving notice of an adjournment motion. Now you have to fix up the time

12.03 hrs.

Re CALLING ATTENTION NOTICE
(Procedure)

MR. SPEAKER I have not given my consent yet.

MR. SPEAKER We will now take up the calling Attention. Shri Hari Kishore Singh.